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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 07.08.2025

## + CRL.M.C. 2573/2025 & CRL.M.A. 11506/2025

DIVYANSHU MALHOTRA & ORS.

.....Petitioners

Through:

Mr. Ajay Satija, Advocate along with

petitioners in person.

versus

STATE GOVT. OF NCT OF DELHI AND ANR. .....Respondents
Through: Mr. Nawal Kishore Jha, APP for the
State with SI Ashish, PS Khyala
R-2 in person.

## CORAM: JUSTICE GIRISH KATHPALIA JUDGMENT (ORAL)

- 1. Petitioners seek quashing of FIR No. 224/2024 of Police Station Rajouri Garden for offence under Sections 323/341/506/427/34 IPC on the ground that the complainant *de facto* (*respondent no. 2*) has compromised the disputes with the petitioners.
- 2. Respondent no. 2 present in court and identified by IO/SI Ashish Yadav accepts notice. Learned APP accepts notice.
- 3. I have spoken with the parties in Hindi. Respondent no. 2 submits that he does not wish to pursue the prosecution of petitioners and has compromised the disputes with them.

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- 4. Learned APP submits that State has no objection to quashing, subject to terms, especially because respondent no. 2 appears to be under some pressure. I have again spoken with respondent no. 2 as to whether he would prefer continuing the prosecution. But respondent no. 2 insists that he does not want to pursue prosecution.
- 5. Considering the overall circumstances, the petition is allowed subject to each of the petitioners depositing cost of Rs. 20,000/- with DHCLSC within one week and the FIR No. 224/2024 of Police Station Rajouri Garden for offence under Sections 323/341/506/427/34 IPC and proceedings arising out of the same are quashed. Pending application stands disposed of.

GIRISH KATHPALIA (JUDGE)

**AUGUST 7, 2025** 'rs'